

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 222
IB-504/ND/2020

IN THE MATTER OF:

M/s. Navyug Iron Traders

...PETITIONER

Vs.

M/s. Air Movement and Control System Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 21.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Yash Tondon, Advocate
For the Respondent/ Corporate-debtor :**

ORDER

Heard the submissions made by the counsel for the operational creditor. Ld. Counsel for the operational creditor has submitted that the fresh vakalatnama is yet to be submitted and prayed for 2 days' time for filing fresh vakalatnama. Registry may serve notice on the corporate debtor immediately after the fresh vakalatnama is filed. Therefore, Registry is directed to serve notice on 24th December, 2020 after verify the fresh vakalatnama has been filed. Post the matter to 18th January, 2021.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**

(Annu)